(b) Government, have taken several steps to improve the standard of living of Scheduled Castes and Scheduled Tribes. Major schemes. programmes and strategies in this regard are as under:

(i) Special Component Plan (SCP) for Scheduled Castes and Tribal Sub Plan (TSP) for Scheduled Tribes are being implemented by the State Government.

(ii) The Special Central Assistance as an additionality to Special Component Plan and Tribal Sub Plan is being provided to the States in order to make the economic development/income-generating programmes more meaningful and effective.

(iii) Scheduled Caste and Scheduled Tribe Development Corporations are functioning in the State to undertake income generating selfemployment oriented programmes for the development of Scheduled Castes and Scheduled Tribes. There is a Girijan Cooperative Corporation in the State to organise marketing of minor forest produce collected by the Tribals particularly.

(iv) The National Scheduled Castes and Scheduled Tribe Finance Development Corporation has been set up recently with a view to support and implement State level Scheduled Caste and Scheduled Tribe Development Corporations in the State to tak_e up income generating schemes for the welfare of Scheduled Castes and Scheduled tribes. Tribal Cooperative Marketing Development Federation of India Ltd. is organising marketing of tribal produce including Minor Forest Produce (M.F.P.).

Development of small and medium Towns in Andhra Pradesh

537. SHRI TALARI MANOHAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the names of small and medium towns selected in Andhra Pradesh under the Integrated Development of mall and medium town scheme during the 7th Five Year Plan: and

(b) the names of the towns which have not been included in the said scheme?

THE MINISTER OF URBAN DEVE-LOPMENT (SHR1 MURASOLI MARAN): (a) Under the centrally sponsored scheme of Integrated Development of Small and Medium Towns, 9 towns in Andhra Pradesh have been covered during the 7th Five Year Plan and these are Ongole, Gudiwada, Adilabad, Nalgonda, Haveli, Yamiganur, Peddapuram, Khammam and Machilipatinam.

(b) None as all the towns recommended by the State Government against 9 towns allocated to that State have been included in the Scheme.

Import of high H.P. Diesel locomotives

538. SHRI VIREN J. SHAH; Will the Minister of RAILWAYS be pleased to state.

(a) whether it is a fact that the latest import of high H.P. die el locomotives is run with direct ourrent motors while some of the progressive railways in the world have gone in for three phase induction motors; and

(b) if so, the reasons of importing such direct current motors locomotives?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) and (b) Although there $i_s \ge p.oposal$ to import High Horse Power Diesel Locomotives no orders have vet been placed.

Ban on the registration of transfer of land in Delhi

539. SHRI MAHENDRA PRASAD: SHRI SURESH PACHOURI

Will the Minister of URBAN DEVE-LOPMENT be pleased to state:

(a) whether with a view to ensuring planned land development and building construction activity in Delhi for providing housing facility for the increasing population of Delhi, large-scale land development and construction was undertaken through Government agencies and tbat private land development activity and were largely banned and transactions that registration of transfers of land in the capital were stopped.

(b) if so, whether this had resulted in all transfers of land being affected through the Power of Attorney, depriving Government of their legitimate revenue earnings; and leading to generation and investment of enormous amounts of black money in landed property; and

(c) whether in order to piace all the land transaction, thus affected on a legitimate footing Government propose to regularise these land deals affected under Power of Attorney by allowing due registration thereof; thus recovering Government's share of revenue by way of registration fees etc. and unearthing the black money so involved in the deals?

THE MINISTER OF URBAN DEVE-LOPMENT (SHRI MURASOLJ MARAN): (a) Yes, Sir

(b) General Power of Attorney does not transfer the title of property to the holder of such Power of Attorney.

(c) DDA had announced a scheme for regularisation of transactions where the device of General Power of Attorney had been used. This scheme was operative for the period from May 1989 to March, 1990 and was applicable to residential properties only. A sum of Rs. 10.8 crores (Approx.) was received on account of DDA's share of unearned increase in land value. Proposal for setting up of a National Commission on Women

40. SHRI MURLIDHAR CHAND-RAKANT BHANDARE

SHRI MAHENDRA PRASAD:

SHRI SURESH PACHOURI;

Will the Minister of WELFARE be pleased to state:

(a) whether Government propose to set up a National Commission on Women; and

(b) if so, the functions of the proposed commission; and its composition and status?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MIN-ISTRY OF WELFARE (SHRIMATI USHA SINGH): (a) and (b) The proposal is under final stage of consideration of the Government.

Complaints against Project Director, Nuclear Research laboratory of Indian Agricultural Research Institute

541. SHRI PASUMPON THA. KIRUTTINAN:

SHRI V. GOPALSAMY:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether any complaints have been received against Project Director of Nuclear Research Laboratory of Indian Agricultural Research Institute, New Delhi.

(b) if so, what are the details thereof; and

(c) what action has been taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOP-MENT IN THE MINISTRY OF AGRI-CULTURE (SHRI UPENDRA NATH VERMA); (a) Yes, Sir.

(b) It was alleged that the present project Director of the Nuclear Research Laboratory, Indian Agricultura! Research Institute, New Delhi while functioning as Senior Physicist assaulted a Senior Scientist working in the Laboratory.